

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 204
IB-1052/ND/2020

IN THE MATTER OF:
M/s. Citron Straegies Pvt. Ltd.

...PETITIONER

Vs.

M/s. Asian Hotels (North) Ltd.

...RESPONDENT

Section
Under Section 7 of IBC

Order delivered on 16.03.2021
(Virtual Hearing/Physical Hearing)

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :Mr. Anirudh Bhatia and Mr. Himanshu Satija, Advocates
For the Respondent/Corporate-debtor :Mr. P. Nagesh, Mr. Harshal Kumar and Mr. Shivam Wadhwa, Advocates

ORDER

Heard the submissions made by the Ld. Counsels for both the parties. Ld. Counsels for both the parties have submitted that they are negotiating for a settlement. Even on 26.12.2020 the parties are present and submitted that they are negotiating for settlement and on the last occasion a last chance was given to them and posted the matter today. Ld. Counsels for both the parties today once again requested for grant of time. Ld. Counsels are advised to move a joint application clearly denoting the time required for them to resolve the matter to enable the Tribunal to consider the same and pass necessary orders for adjournment in the matter. Post the matter to **24th March, 2021.**

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(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)

(Annu)